

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

REGIONAL BENCH

Service Tax Appeal No. 86536 of 2016

(Arising out of Order-in-Original No. PUN-EXCUS-001-PR.COM-110-15-16 dated 29.03.2016 passed by the Principal Commissioner of Central Excise & Service Tax, Pune-I.)

M/s. Yash Enterprises
G.P. 100, Jijamata Market,
Shop No. 22, Shahunagar,
Chinchwad, Pune – 411 019

.....Appellant

VERSUS

Commissioner of Central Excise & Service Tax, Pune-IRespondent
ICE House, 41-A, Sassoon Road,
Opp. Wadia College, Pune – 411 001

APPEARANCE:

None for the Appellant

Shri Adeeb Pathan, Dy. Commissioner, Authorised Representative for the Respondent

CORAM:

HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)
HON'BLE MR. ANIL G. SHAKKARWAR, MEMBER (TECHNICAL)

FINAL ORDER NO. 85460/2024

Date of Hearing: 29.04.2024
Date of Decision: 29.04.2024

PER: BENCH

None for the Appellant, as has been the case on last four occasions, despite notice for its appearance was sent twice.

2. Learned Authorised Representative is present and ready for the argument but, in the absence of Appellant we feel it proper to dismiss the appeal for default and non-prosecution.

3. Accordingly, the appeal is dismissed for default and non-prosecution under Rule, 20 of the CESTAT (Procedure) Rules, 1982 for non-appearance of the Appellant.

(Dictated and pronounced in open court)

(Dr. Suvendu Kumar Pati)
Member (Judicial)

(Anil G. Shakkarwar)
Member (Technical)

Prasad